### GOVERNMENT OF INDIA MINISTRY OF CHEMICALS & FERTILIZERS DEPARTMENT OF CHEMICALS & PETROCHEMICALS

### LOK SABHA STARRED QUESTION NO. 315 TO BE ANSWERED ON 10.08.2021

# **Toxic Waste from Chemical Factories**

## \*315: SHRI ANUMULA REVANTH REDDY:

Will the Minister of Chemicals and Fertilizers be pleased to state:-

- (a) the details of regular and toxic waste generated by the factories in the chemical and industrial areas of Telangana annually;
- (b) whether any protocol has been set up by the Government to regularly check compliance with the prescribed disposal system of toxic waste by these companies;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor;
- (e) whether any action has been taken against the companies which are not complying with the prescribed disposal method of toxic waste; and
- (f) if so, the details thereof and if not, the reasons therefor?

# **ANSWER**

## MINISTER FOR CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA)

(a) to (f): A statement is laid on the table of the House.

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# STATEMENT REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 315 DUE FOR ANSWER ON AUGUST 10, 2021 REGARDING "TOXIC WASTE FROM CHEMICAL FACTORIES":

(a) As per information provided by Telangana State Pollution Control Board (TSPCB) about 3,17,091 Tonnes of hazardous waste has been generated against the authorized capacity of 8,21,229 Tonnes during 2019-20. There are 651 Chemical and Pharma industries located in the State of Telangana. They are mainly established in and around cities i.e., Rangareddy, Medchal-Malkajgiri, Sangareddy, Medak and Yadadri Bhuvanagiri Districts namely at Jeedimetla, Kukatpally, Balanagar, Sanathnagar, Nacharam, Cherlapally, Moulali, Uppal, IDA Bollaram, Bachupally, Khazipally, Gaddapotharam, Bonthapally, Pashamailaram, Patancheru, Choutuppal, Pochampally, Dothigudem etc. These Chemical, Research & Development and Pharmaceutical industries generate hazardous waste such as Process sludge, process in-organic salts, process organic residue, Effluent Treatment Plant sludge and salts generated from the treatment systems like zero liquid discharge (ZLD) & Agitated Thin Film Dryer (ATFD). The quantity of hazardous waste generated and disposed from the industries in above areas are as follows:

Recyclable Waste (tons per Annum)	77057.16
Incinerable Waste (tons per Annum)	92578.23
Landfilable Waste (tons per Annum)	105412.5
Total:	275047.9

(b) to (d) Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred as HOWM Rules, 2016), under the Environment (Protection) Act, 1986, to ensure safe storage, treatment and disposal of hazardous wastes in an environmentally sound manner without causing adverse effect to environment and human health.

Waste from chemical manufacturing industry like Pesticide, Pharmaceutical, Petrochemical, Dye & Dye intermediate, Fertilizer, Refinery, Organic chemical, Paint, etc. is classified as hazardous waste based on the toxic characteristics. Such waste is listed in Schedule –I of HOWM Rules, 2016.

The companies which are involved in handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, preprocessing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous waste are required to be carried out only after obtaining an authorization from the concerned State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) and in accordance with the procedures laid down under the Rule 6 of the said Rules. For management of hazardous wastes, the hierarchy steps shall be followed mainly 1. prevention; 2. minimization; 3. reuse, 4. recycling; 5. recovery, 6. utilization including co-processing and 7. safe disposal through incineration or secured landfilling.

Further, Central Pollution Control Board (CPCB) has published various guidelines for effective management of hazardous waste. CPCB has also prepared 68 Standard Operating Procedures (SOPs) for utilization of various categories of hazardous waste and circulated to all SPCB/PCC. All guidelines and SOPs are available at CPCB website https://cpcb.nic.in/technical-guidelines/ and https://cpcb.nic.in/sop-for-hw-specific/ respectively.

As per information received from Telangana SPCB, the TSPCB is regulating the generation of hazardous waste from industries and stipulating the conditions for scientific disposal of the same. The TSPCB is monitoring all the Pharma and Chemical industries on quarterly basis as per the inspection protocol to verify the compliance of the Consent conditions and hazardous authorization conditions.

(e) & (f) SPCB/PCC are the prescribed authority for implementation of Rules including monitoring of compliance of various provisions, conditions of authorization and taking action against violations of the aforesaid rules as per Rule 21 and Scheduled VII of HOWM Rules, 2016. Further, CPCB also carry out random inspection of few units for compliance verification of HOWM Rules, 2016. Details of inspections and action taken in last 3 years are given at **Annexure-I**.

The non-complying industries are reviewed by the TSPCB and action is being initiated on the defaulting industries which includes Closure of 26 industries and directions to 276 industries.

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# Annexure-I

# Inspections Carried out and action taken by CPCB

S.	Name & Number of units	Matter	Joint team/	Issues and Action taken	Remarks
No.	inspected (Date of	(complaint/	committee		
	inspection)	Court			
		case)			
1.	59 Induction Furnaces	NGT matter	PPCB,	CPCB observed many units	Therefore, PPCB issued show
	44 Rolling Mills, Mandi	(Principal	Municipal	have not installed Display	cause notices to 50 units. 18
	Gobindgarh, Punjab (during	Bench)	Council,	Board, not maintaining	units having major violations,
	1 <sup>st</sup> visit 21.02.2020 to	O.A. no.	Mandi	records of hazardous waste,	Environmental compensation
	02.03.2020 and 2 <sup>nd</sup> visit	924/2019	Gobindgarh	proper stack and were	upon 16 units amounting to Rs.
	16.03.2020 to 20.03.2020)			operating without valid	22 lacs was imposed and Bank
				consents under Air/Water	guarantee amounting to Rs.
				Act and/or Authorization	2.50 lacs was imposed on 2
				under HOWM Rules, 2016	units. These action has been
				and hence, recommended	recorded in Hon'ble NGT order
				PPCB to take appropriate	dated 01.10.2020 in the matter
				actions.	of O.A. no. 924/2019; Neeraj
					Goyal Vs State of Punjab
2.	Oil refineries-IOCL Panipat	NGT matter	WBPCB	Committee observed	PPCB, WBPCB, CECB and
	(18.08.2020), HPCL Bhatinda	(Principal	PPCB	violations of HOWM Rules	HSPCB imposed EC and FP
	(22.08.2020)	Bench)	APCB	and Authorization conditions	accordingly on the defaulting
3.	Spent catalyst Recyclers-	O.A. no.	HSPCB	and recommended PPCB,	units.
	Ganesh Steel & Alloys,	67/2020	DPCC	WBPCB, CECB and HSPCB	
	Kolkata (12.08.2020),			to impose Environmental	
	Lakhdata Petrochem Bhatinda			Compensation (EC) and	
	(21.08.2020),				

S. No.	Name & Number of unitsinspected(Date(Dateofinspection)Refracast,Refmet,ArthMetallurgical,Ashtdhatuin	Matter (complaint/ Court case)	Joint team/ committee	Issues and Action taken Financial Penalty (FP) on defaulting units.	Remarks
	Chhattisgarh (Dec 17- 18.2020)				
4.	M/s Malana Silver Nitrate Recycling, Sangrur, Punjab (22.04.2019)	NGT matter O.A. No. 394/2019	PPCB DPCC	Violations of HOWM as well as PWM Rules, 2016.	Factual report along with recommendation w.r.t. storage, labelling and conducting analysis of hazardous waste submitted to Hon'ble NGT. Case disposed directing compliance of recommendation.
5.	M/s Vishakha Solvents Ltd., Vishakhapatnam.(14.08.2020)	NGT matter O.A. no. 134/2020	APPCB Andhra University	Massive fire due to accident in Solvent Recovery Unit of M/s Vishakha Solvents Ltd. EC of Rs. 30,01,092/- imposed on M/s Ramky Pharmacity And M/s Vishakha Solvents jointly for violation of HOWM Rules, 2016.	EC deposited by both the units on 08.06.2021. Case disposed directing compliance recommendations of committee.
6.	Eco Earth Industries, Raipur, Chhattisgarh (23.11.2020)	Public Complaints	CECB	Violations of HOWM Rules, 2016 reported and accorded permission to CECB for	CECB issued final direction to the unit for deposition of FP.

S. No.	Name & Number of units inspected (Date of inspection)	Matter (complaint/ Court case)	Joint team/ committee	Issues and Action taken	Remarks
				imposition of Financial Penalty (FP).	
7.	M/s Greenmac Industries, Chhattisgarh (24.04.2019 & 28.04.2019)	Public Complaints	CECB	Violations of conditions of SoP for utilization of SPL and HOWM Rules, 2016. Show cause notice (02.08.2019) issued to the unit and personal hearing was conducted on 07.10.2019 and decided that unit shall deposit EC of Rs. 28,80,000/	Unit in compliance of CPCB direction, deposited the amount in CPCB EC account on 27.12.2019. CECB vide letter dated 11.03.2020 submitted compliance status of the unit and recommended for normal operation of unit.
8.	M/s Krishna Calcination & Refractories, Katni, M. P. (28.10.2018)	Public Complaints		Violations of conditions of SoP for utilization of SPL and HOWM Rules, 2016. CPCB issued direction to Madhya Pradesh PCB for not to allow the industrial operations by the unit unless the unit upgrade the facility as per CPCB's SOP besides other directions for compliances	MPPCB revoked the directions issued by them to the unit based on the upgradtion made by the unit and decisions taken by the State Government in reference to the appeal by made by the unit.